

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12907/2005

(From the judgment and order dated 14/06/2005 in LPA No. 1126/2002 &
SCA 1192/2002 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

M/S. GUJARAT PRADESH PANCHAYAT PARISHAD

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

(With appln(s) for directions)

Date: 10/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s)

Mr. Huzefa Ahmadi, Adv.

Mr. Nakul Dewan, Adv.

Mr. E.C. Agrawala, Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

It is represented by Mr. Ahmadi, learned counsel appearing for the petitioner that the

petitioner had the benefit of interim order throughout in all the proceedings pending before the

learned Single Judge as well as before the Division Bench of the High Court. Hence, there will be

an interim stay of the operation of the judgment and order dated 25th October, 2002 passed by the

High Court of Gujarat in LPA.No.1126 of 2002 and in SCA. No. 1192 of 2002 until further

orders. So far as prayer (C) in ground No. 8 is concerned, the same will be considered after

hearing the respondents.

(S. Thapar)

(Phoolan Wati Arora)

PS to Registrar

Court Master